

(2020) 03 DEL CK 0079

In the Delhi High Court

Case No : Criminal Miscellaneous Case No. 985 Of 2020

Indraj Singh & Ors

APPELLANT

Vs

State (Nct Of Delhi) & Anr

RESPONDENT

Date of Decision : 03-03-2020

Acts Referred:

Citation : (2020) 03 DEL CK 0079

Hon'ble Judges : Suresh Kumar Kait, J

Bench : Single Bench

Advocate : Gulshan Jahan, Izhar Ahmed

Final Decision : Allowed

Judgement

Suresh Kumar Kait, J

Crl. M.A. 4003-04/2020

1. Allowed, subject to all just exceptions.

2. Application is disposed of.

CRL.M.C.985/2020 & Crl.M.A. 4002/2020

3. Vide the present petition, petitioners seek direction for quashing of FIR No.529/2017 dated 09.10.2017 registered at Police Station Sangam Vihar

and consequent proceedings arising therefrom.

4. Notice issued.

5. Notice is accepted by learned APP for State and respondent no.2 present in person and with the consent of counsel for parties, present petition is taken up for final disposal.

6. Petitioner no.1 and respondent no.2 got married on 21.11.2009 as per Hindu rites and rituals. Two female children were born out of the wedlock.

Due to extreme incompatibilities between petitioners and respondent no.2, they started living separately.

7. Petitioners and respondent no.2 with the intervention of their well wishers and relatives, have entered into an amicable settlement vide compromise

deed dated 23.10.2017 and they have settled all their disputes amicably.

8. Complainant/Respondent no.2 is present in person and has been identified by ASI Anil Kumar/IO and submits that matter has been settled and now

she is living with her husband, therefore, she does not wish to prosecute the matter any further.

9. Taking into account the aforesaid facts, this Court is inclined to quash FIR as no useful purpose would be served in prosecuting petitioners any

further.

10. For the reasons afore-recorded, FIR No.529/2017 dated 09.10.2017 registered at Police Station Sangam Vihar and consequent proceedings

emanating therefrom are quashed.

11. The petition is, accordingly, allowed and disposed of.

12. Pending application stands disposed of.

13. Order dasti